

friend will help me from there. But he wants to satisfy everybody so that nobody will be satisfied.

13.11 hrs.

ESTIMATES COMMITTEE
SEVENTY-THIRD REPORT

SHRI P. VENKATASUBBAIAH (Nandyal) : I beg to present the Seventy-third Report of Estimates Committee on the Ministry of Shipping and Transport-Coastal Shipping.

COMMITTEE ON PUBLIC UNDERTAKINGS

TWENTY-NINTH REPORT

SHRI G. S. DHILLON (Taran Taran) : I beg to present the Twenty-ninth Report of the Committee on Public Undertakings on action taken by Government on the recommendations contained in the Thirty-seventh Report of the Committee on Public Undertakings (Third Lok Sabha) on Hindustan Shipyard Limited.

BUSINESS ADVISORY COMMITTEE
THIRTY-FOURTH REPORT

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHURAMAIAH) : I beg to move.

"That this House do agree with the Thirty fourth Report of the Business Advisory Committee presented to the House on the 7th April, 1969."

श्री मधु लिमये (मुंगेर) : मैं विरोध कर रहा हूँ। अगर आप मेरा अमंडमेंट नहीं मानते तो विरोध करने दीजिये। दो दिन पहले कम्पनी कानून मंत्रालय के उप-मंत्री से मेरा थोड़ा विवाद हुआ। मैंने पूछा कि क्या आप का मंत्रालय कम्पनी डोनेल्स को संपाप्त करने वाले श्री मैनेजिंग एजेन्सी को खत्म

करने वाले विवेक को पास नहीं करवाना चाहता है? तो उन्होंने कहा कि मधु लिमये जी, आप मुझे क्यों दोष दे रहे हैं? मैंने तो श्री रघुरामैया को लिख कर दिया है कि फाइनेन्शियल विजिनेस पास होने के पहले भी मैं तैयार हूँ। जब मैंने उन से कहा कि आप ऐसा क्यों करते हैं तब उन्होंने खुद मुझ से ऐसा कहा कि मेरा कोई कुसूर नहीं है इस लिये मैंने अमंडमेंट दिया था कि 6 मई को जब श्री नाथ पाई के बिल पर विचार करने के लिये बँटक बुलाई जा रही है तब 4 बजे श्री नाथ पाई का बिल लिया जायेगा, इसलिये 2 और 4 बजे के बीच में कम्पनी का संशोधन क्यों नहीं रखते? लेकिन मेरे अमंडमेंट को आप ने डिसअलाऊ कर दिया।

MR. DEPUTY SPEAKER : I have received your amendment.

श्री मधु लिमये : पढ़ कर सुनाइये, फिर रूल आउट कीजिये।

MR. DEPUTY-SPEAKER : Your amendment is there. You are master of the Rules of Procedure. The point is, that was not raised in the meeting...

श्री मधु लिमये : सदन सर्वोच्च है।

MR. DEPUTY SPEAKER : If that point had been raised and it was over-ruled or disallowed than your amendment on the floor of the House would have been in order...

श्री मधु लिमये : आप इस का जवाब दें। मैं विरोध कर रहा हूँ। अमंडमेंट को छोड़िये कि इस को आप 6 मई को 2 और 4 बजे के बीच में ले लें।

SHRI RAGHU RAMAIAH : At the next meeting of the Business Advisory Committee we can consider it.

MR. DEPUTY-SPEAKER : The question is :

"That this House do agree with the Thirty-fourth Report of the Business Advisory Committee presented to the House on the 7th April, 1969."

The motion was adopted.

MR. DEPUTY-SPEAKER : The House will now adjourn for lunch and meet at 2-15 P. M.

13.15 hrs.

The Lok Sabha adjourned for Lunch till fifteen minutes past Fourteen of the Clock.

The Lok Sabha reassembled after lunch at eighteen minutes past fourteen of the Clock.

[SHRI VASUDEVAN NAIR *in the Chair*]

DEMANDS FOR GRANTS—*Contd.*
MINISTRY OF EXTERNAL AFFAIRS—*Contd.*

SHRI S. M. BANERJEE (Kanpur) : Sir, I want to raise a Point of Order under Rule 376. It is a very serious matter. I would like to draw your attention to Rule 340. The business before the House is that we are discussing the grants of the External Affairs Ministry. Under Rule 340 the debate on this may be adjourned. I will explain why. I have just got information from Calcutta—a telephonic message—that there has been a brutal firing on Defence employees working in the Gun and Shell Factory at Cossipore, West Bengal. This happened when they were going in this morning, and five employees have been killed. There are about 10,000 employees there I would suggest to you that either this House shall be adjourned and we should discuss this or the Hon. Minister for Parliamentary Affairs should ask the Defence Minister and the Home Minister to come here and make a statement, because five employees have been killed there is going to be an all-India strike. Moreover, I am the President of All India Defence Employees Federation, and the Defence people have sent me a message. I want a state-

ment to be made by the Minister of Defence.

SHRI JYOTIRMOY BASU (Diamond Harbour) : We have tabled an Adjournment Motion today.

SHRI NARENDRA SINGH MAHIDA (Anand) : It is a State subject.

SHRI JYOTIRMOY BASU : The C.R.P. is not a State subject.

SHRI S. M. BANERJEE : How can you say that it is State matter ?

MR. CHAIRMAN : Mr. Banerjee, will you please address the Chair ? There should not be any cross talks.

SHRI S. M. BANERJEE : I will do that.

SHRI JYOTIRMOY BASU : The hon. Member said that it is a State subject. To rule the Colonies the Central Government is sending all the *goondas* there,

MR. CHAIRMAN : Mr. Basu, kindly resume your seat. The matter is most important. The Speaker has ruled more than once that at this time such issues cannot be raised in this manner. However important the issue may be, it has to be raised by giving proper notice. I hope such a notice will be considered by the Deputy Speaker expeditiously because the matter is very urgent and important. As the matter is raised in the House, naturally the Minister of Parliamentary Affairs may convey the importance of the matter to the Ministers concerned.

SHRI JYOTIRMOY BASU : We have also tabled an Adjournment Motion.

MR. CHAIRMAN : Order, Order. That is enough for the time being.

SHRI S. M. BANERJEE : I want to give a personal explanation.

MR. CHAIRMAN : No personal explanation is needed for this now.